

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 97/TT/2012

Subject: Approval under Regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations' 2009 for determination of Transmission Tariff of Elements from date of commercial operation to 31.3.2014 for assets (part III) under System Strengthening Scheme in Northern Region for Sasan & Mundra UMPPs for tariff block 2009-14.

Date of hearing: 18.10.2012

Coram: Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri M. Deena Dayalan, Member

Petitioner: PGCIL

Respondents: Rajasthan Rajya Vidyut Prasaran Nigam Limited & 16 others

Parties Present: Shri S.S.Raju, PGCIL
Shri Prashant Sharma, PGCIL
Shri T.P.S. Bawa, PSPCL
Shri Mahender Singh, PGCIL
Shri Harmeet Singh, PGCIL
Shri R.B. Sharma, BRPL

Record of Proceedings

The representative of the petitioner submitted as under:-

- (a) Transmission tariff for 11 elements/assets under System Strengthening Scheme in Northern Region of Sasan & Mundra UMPPs has been claimed in the instant petition. Out of the 11 elements, 2 elements were commissioned on 1.2.2012, 5 elements were commissioned on 1.3.2012, one element each was commissioned on 1.4.2012 and 1.5.2012. The other two elements anticipated to be commissioned on 1.9.2012 are now expected to be commissioned on 1.1.2013;
- (b) Investment approval for the Scheme was accorded in December, 2009. As per the investment approval the assets covered in the petition are scheduled to be commissioned progressively within 32 months and accordingly the scheduled completion works out to 10.8.2012;
- (c) 9 out of the 11 elements have been commissioned within the specified time limit and hence additional RoE of 0.5% may be granted;
- (d) Capital cost is within the approved cost; and
- (e) No reply has been received from the respondents.

2. The learned counsel for BRPL submitted that the transmission system should be in regular service after successful charging and trial operation and all documents relating to declaration of commercial operation should be submitted by the petitioner. As 9 out of the 11 elements have been commissioned and the project has not been fully completed within the specified timeframe, additional RoE should not be allowed. The learned counsel further requested to direct petitioner to submit reasons for time over-run in case of the two elements.

3. The representative for PSPCL submitted as under:-

- (a) Declaration of commercial operation should be after trial operation and regular service as per Regulation 2 (12)(c) of 2009 Tariff Regulations;
- (b) Sikar- Ratangarh (RVPN) 400 kV D/C line of 90 Kms. shown in letter of investment approval as part the project does not find mention in the main petition;
- (c) As per para no. 7 of the petition there is already cost over-run;
- (d) Transmission charges should be shared as per the PoC; and
- (e) O&M charges should be allowed as per 2009 Tariff Regulations.

4. The representative of the petitioner clarified that the Sikar- Ratangarh (RVPN) 400 kV D/C line of 90 Kms. is not covered in the instant petition and will be filed separately.

5. The Commission enquired from the representative of the petitioner about the date of trial operation of the transmission system and whether the petitioner has shared the relevant information with the respondents with regard to the trial operation and charging of the line. The representative of the petitioner clarified that the information is available in the public domain and is also being shared with the respondents.

6. The Commission directed the petitioner to submit the revised CA Certificate/Management Certificate for the revised capital expenditure incurred/projected to be incurred as per revised anticipated DOCO of the two remaining two elements and projected additional capital expenditure thereafter along with the revised funding details, on affidavit before 16.11.2012, with a copy to all the respondents. Further, the Commission directed the petitioner to provide all the documents relating to trial operation, successful charging and declaration of date of commercial operation in the instant petition and in all future cases.

7. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Joint Chief (Law)
25.10.2012